

RATIFIED MINUTES

DIRECTORATE GENERAL OF FOREIGN TRADE (DES-II SECTION)

Minutes of the Norms Committee-II Meeting No. 22/10 scheduled to be held on 01.09.2009 but actually held on 09.09.2009.

The Meeting No. 21/10 of Norms Committee-II was held on 09.09.2009 for the licensing year 2009-2010 under the Chairmanship of Sh. O.P. Hisaria, Joint Director General of Foreign Trade (OPH) to consider the applications under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2004-2009. The following members were present in the meeting:-

<u>S.No</u>	<u>Name of the representatives & their Designation</u>	<u>Deptt.</u>
1.	Shri B.D. Ghosh, AIA	M/o Steel
2.	Sh. S.K. Jain, D.O.	DIPP
3.	Sh. Gajraj Singh, Sr. D.O.	DHI
4.	Shri A. K. Mishra, Asst IA	M/o Steel
5.	Shri K. K. Funda, Asst. Director	DC(SSi)
6.	Shri Narendra Vashista, FTDO	DGFT

The Committee took up the individual cases of the agenda of this meeting for discussion and the decision taken in respect of each case as follows:

1	Case No.:29/47/80-ALC2/2006	Party Name:KOTAK URJA PVT. LTD.	Meet No/Date:22/81-ALC2/2009 01.09.2009	Status:Deffered and Re-indexed
	HQ File :01/80/050/01201/AM07/	RLA File :07/24/040/00709/AM07/	Lic.No/Date:0710049661 18.01.2007	Defer Date:01.09.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 22/81 scheduled to be held on 01.09.2009 but actually held on 09.09.2009. The committee observed that MN&RE has recommended the approval of a similar case with 3% wastage. However, the Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorisation with 2% wastage. R/A may take suitable consequential action accordingly.			

2	Case No.:12/38/81-ALC2/2008	Party Name:PERMASTEELISA (INDIA) PVT. LTD.,	Meet No/Date:22/81-ALC2/2009 01.09.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00574/AM09/	RLA File :07/24/040/00425/AM08/	Lic.No/Date:0710053353 14.09.2007	Defer Date:01.09.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 22/81 scheduled to be held on 01.09.2009 but actually held on 09.09.2009. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 27.10.2009.			

3	Case No.:31/2/81-ALC2/2008	Party Name:AUTONIX AUTO INDUSTRIES PVT.LTD.	Meet No/Date:22/81-ALC2/2009 01.09.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00725/AM08/	RLA File :05/24/040/00750/AM08/	Lic.No/Date:0510214123 28.12.2007	Defer Date:01.09.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 22/81 scheduled to be held on 01.09.2009 but actually held on 09.09.2009. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorisation, as per written comments of DC(SSI) in a similar AA No. 0510224816 vide their U.O. No. 30(01)2008-ME dated 04.09.2009. (copy enclosed). R/A may take suitable consequential action accordingly.			

4	Case No.:44/2/81-ALC2/2008	Party Name:DELTON CABLES LTD.	Meet No/Date:22/81-ALC2/2009 01.09.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00738/AM08/	RLA File :05/24/040/00814/AM08/	Lic.No/Date:0510215720 31.01.2008	Defer Date:07.07.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 22/81 scheduled to be held on 01.09.2009 but actually held on 09.09.2009. The committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be relisted on 27.10.2009.			

5	Case No.:45/2/81-ALC2/2008	Party Name:CONTROL & SWITCHGEAR CO LTD.	Meet No/Date:22/81-ALC2/2009 01.09.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00739/AM08/	RLA File :05/24/040/00838/AM08/	Lic.No/Date:0510215910 06.02.2008	Defer Date:01.09.2009

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 22/81 scheduled to be held on 01.09.2009 but actually held on 09.09.2009. The committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be relisted on 27.10.2009.

6	Case No.: 15/9/81-ALC2/2008	Party Name:LAMBDA TELEVENTURE	Meet No/Date:22/81-ALC2/2009 01.09.2009	Status:Deferred and Re-indexed
	HQ File :01/81/050/00115/AM09/	RLA File :05/24/040/00868/AM08/	Lic.No/Date:0510216256 12.02.2008	Defer Date:01.09.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 22/81 scheduled to be held on 01.09.2009 but actually held on 09.09.2009. The committee observed that the comments from DOT are still awaited and therefore decided to remind them to expedite the same. The case stands deferred and to be relisted on 27.10.2009.			

7	Case No.: 1/52/81-ALC2/2007	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:22/81-ALC2/2009 01.09.2009	Status:Deferred and Re-indexed
	HQ File :01/81/050/00684/AM08/	RLA File :11/24/040/00055/AM08/	Lic.No/Date:1110016892 28.02.2008	Defer Date:01.09.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 22/81 scheduled to be held on 01.09.2009 but actually held on 09.09.2009. The committee observed that this case has already been approved by NC-II in its meeting dated 29.10.2008. Hence, decided to withdraw the case.			

8	Case No.: 33/8/81-ALC2/2008	Party Name:L M GLASFIBER (INDIA) PVT LTD	Meet No/Date:22/81-ALC2/2009 01.09.2009	Status:Deferred and Re-indexed
	HQ File :01/81/050/00098/AM09/	RLA File :07/24/040/00757/AM08/	Lic.No/Date:0710056217 04.03.2008	Defer Date:01.09.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 22/81 scheduled to be held on 01.09.2009 but actually held on 09.09.2009. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorisation, as per written comments of C&PC vide their O.M. No. 46011/211/2005-PC.II dated 05.03.2009. (copy enclosed). R/A may take suitable consequential action accordingly.			

9	Case No.: 45/15/81-ALC2/2008	Party Name:CIM TOOLS PVT.LTD.,	Meet No/Date:22/81-ALC2/2009 01.09.2009	Status:Deferred and Re-indexed
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HQ File :01/81/050/00213/AM09/	RLA File :07/24/040/00815/AM08/	Lic.No/Date:0710056594 26.03.2008	Defer Date:01.09.2009
Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 22/81 scheduled to be held on 01.09.2009 but actually held on 09.09.2009. On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 27.10.2009: - 1. Net weight of export products at S.Nos 1, 8 & 9. 2. Weight of import items at S.Nos. 1, 8 & 9. 3. Input raw material blanks size without cutting allowance – export product wise. 4. Input raw material blanks weight without cutting allowance – export product wise. 5. Cutting allowance and any other allowance / wastage export product wise.			

10	Case No.:38/15/81-ALC2/2008	Party Name:NAMO ALLOYS PLTD.	Meet No/Date:22/81-ALC2/2009 01.09.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00206/AM09/	RLA File :05/24/040/00962/AM08/	Lic.No/Date:0510219169 09.04.2008	Defer Date:01.09.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 22/81 scheduled to be held on 01.09.2009 but actually held on 09.09.2009. The committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be relisted on 27.10.2009.			

11	Case No.:61/15/81-ALC2/2008	Party Name:CIM TOOLS PVT.LTD.,	Meet No/Date:22/81-ALC2/2009 01.09.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00229/AM09/	RLA File :07/24/040/00099/AM09/	Lic.No/Date:0710058177 27.06.2008	Defer Date:01.09.2009

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 22/81 scheduled to be held on 01.09.2009 but actually held on 09.09.2009. On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 27.10.2009: -

1. Net weight of export product at S.No. 1.
2. Weight of import item at S.No.1.
3. Input raw material blanks size without cutting allowance – export product wise.
4. Input raw material blanks weight without cutting allowance – export product wise.
5. Cutting allowance and any other allowance / wastage export product wise.

12	Case No.: 30/17/81-ALC2/2008	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:22/81-ALC2/2009 01.09.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00277/AM09/	RLA File :11/24/040/00011/AM09/	Lic.No/Date:1110017835 17.07.2008	Defer Date:01.09.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 22/81 scheduled to be held on 01.09.2009 but actually held on 09.09.2009. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorisation, as per written comments of DHI vide their U.O. No. 3(7)/2009/TSW(B)/350 dated 04.09.2009. (copy enclosed). R/A may take suitable consequential action accordingly.			

13	Case No.: 18/21/81-ALC2/2008	Party Name:L M GLASFIBER (INDIA) PVT LTD	Meet No/Date:22/81-ALC2/2009 01.09.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00329/AM09/	RLA File :07/24/040/00216/AM09/	Lic.No/Date:0710059071 13.08.2008	Defer Date:01.09.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 22/81 scheduled to be held on 01.09.2009 but actually held on 09.09.2009. The committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be relisted on 27.10.2009.			

14	Case No.: 2/44/81-ALC2/2008	Party Name:SHAKTHI DATA CABLES	Meet No/Date:22/81-ALC2/2009 01.09.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00662/AM09/	RLA File :25/24/040/00004/AM09/	Lic.No/Date:2510002204 13.08.2008	Defer Date:01.09.2009

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 22/81 scheduled to be held on 01.09.2009 but actually held on 09.09.2009. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorisation, as per written comments of DOT vide their U.O. No. 15-21/2009-IP dated 18.08.2009. (copy enclosed).

R/A may take suitable consequential action accordingly.

15	Case No.: 15/38/81-ALC2/2008	Party Name:VEEGEE INDUSTRIAL ENTERPRISES PVT. LTD.	Meet No/Date:22/81-ALC2/2009 01.09.2009	Status:Deferred and Re-indexed
	HQ File :01/81/050/00577/AM09/	RLA File :05/24/040/00168/AM09/	Lic.No/Date:0510227078 08.09.2008	Defer Date:01.09.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 22/81 scheduled to be held on 01.09.2009 but actually held on 09.09.2009. On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 27.10.2009: - i. Information in respect of items at Sl. Nos. 5, 11 & 11(a) of SDF. Note: A copy of the application of the firm may again be sent to DC(SSi).			

16	Case No.: 17/38/81-ALC2/2008	Party Name:DIAMOND ENGINEERING (CHENNAI) PVT LTD	Meet No/Date:22/81-ALC2/2009 01.09.2009	Status:Deferred and Re-indexed
	HQ File :01/81/050/00579/AM09/	RLA File :04/24/040/00147/AM09/	Lic.No/Date:0410098572 12.09.2008	Defer Date:01.09.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 22/81 scheduled to be held on 01.09.2009 but actually held on 09.09.2009. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 27.10.2009.			

17	Case No.: 1/38/81-ALC2/2008	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:22/81-ALC2/2009 01.09.2009	Status:Deferred and Re-indexed
	HQ File :01/81/050/00546/AM09/	RLA File :05/24/040/00972/AM08/	Lic.No/Date:0510227684 17.09.2008	Defer Date:01.09.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 22/81 scheduled to be held on 01.09.2009 but actually held on 09.09.2009. The committee observed that the reply sent by the firm is not proper and decided to request the firm to furnish specific point wise reply to the D/L issued to them. The case stands deferred and to be relisted on 27.10.2009.			

18	Case No.:25/28/80-ALC2/2008	Party Name:NATIONAL STEEL AND AGRO INDUSTRIES LTD.,	Meet No/Date:22/81-ALC2/2009 01.09.2009	Status:Deffered and Re-indexed
	HQ File :01/80/050/01106/AM09/	RLA File :11/24/040/00037/AM09/	Lic.No/Date:1110018442 19.09.2008	Defer Date:01.09.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 22/81 scheduled to be held on 01.09.2009 but actually held on 09.09.2009. The committee observed that this case has already been approved by NC in its meeting dated 14/07/2009. Hence decided to withdraw the case.			

19	Case No.:17/29/81-ALC2/2008	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:22/81-ALC2/2009 01.09.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00434/AM09/	RLA File :61/24/040/00039/AM09/	Lic.No/Date:6110000219 22.09.2008	Defer Date:01.09.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 22/81 scheduled to be held on 01.09.2009 but actually held on 09.09.2009. The Norms Committee, after deliberating upon the case, decided to call for some information in respect of the subject advance authorisation, as per M/o DHI's U.O. No. 3(21)/2009-TSW(B)/291 dated 10.07.2009. (copy enclosed). The case stands deferred and to be relisted on 27.10.2009.			

20	Case No.:3/29/81-ALC2/2008	Party Name:PSL LTD.	Meet No/Date:22/81-ALC2/2009 01.09.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00420/AM09/	RLA File :03/95/040/00545/AM09/	Lic.No/Date:0310487951 26.09.2008	Defer Date:01.09.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 22/81 scheduled to be held on 01.09.2009 but actually held on 09.09.2009. The Norms Committee, after deliberating upon the case, decided to call for some information in respect of the subject advance authorisation, as per M/o DHI's U.O. No. 3(51)/2008-TSW(B)/313 dated 12.08.2009. (copy enclosed). The case stands deferred and to be relisted on 27.10.2009.			

21	Case No.:10/29/81-ALC2/2008	Party Name:TRIVENI BIALETTI INDUSTRIES PVT. LTD.	Meet No/Date:22/81-ALC2/2009 01.09.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00427/AM09/	RLA File :03/95/040/00581/AM09/	Lic.No/Date:0310488215 29.09.2008	Defer Date:01.09.2009

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 22/81 scheduled to be held on 01.09.2009 but actually held on 09.09.2009. The committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be relisted on 27.10.2009.

22	Case No.:2/38/81-ALC2/2008	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:22/81-ALC2/2009 01.09.2009	Status:Deferred and Re-indexed
	HQ File :01/81/050/00547/AM09/	RLA File :05/24/040/00974/AM08/	Lic.No/Date:0510228825 03.10.2008	Defer Date:01.09.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 22/81 scheduled to be held on 01.09.2009 but actually held on 09.09.2009. The committee observed that the reply sent by the firm is not proper and decided to request the firm to furnish specific point wise reply to the D/L issued to them. The case stands deferred and to be relisted on 27.10.2009.			

23	Case No.:14/38/81-ALC2/2008	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:22/81-ALC2/2009 01.09.2009	Status:Deferred and Re-indexed
	HQ File :01/81/050/00576/AM09/	RLA File :05/24/040/00971/AM08/	Lic.No/Date:0510228820 03.10.2008	Defer Date:01.09.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 22/81 scheduled to be held on 01.09.2009 but actually held on 09.09.2009. The committee observed that the reply sent by the firm is not proper and decided to request the firm to furnish specific point wise reply to the D/L issued to them. The case stands deferred and to be relisted on 27.10.2009.			

24	Case No.:18/29/81-ALC2/2008	Party Name:AREVA T & D INDIA LIMITED	Meet No/Date:22/81-ALC2/2009 01.09.2009	Status:Deferred and Re-indexed
	HQ File :01/81/050/00435/AM09/	RLA File :04/24/040/00331/AM08/	Lic.No/Date:0410099017 06.10.2008	Defer Date:01.09.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 22/81 scheduled to be held on 01.09.2009 but actually held on 09.09.2009. The committee observed that the case is under examination of DHI. The case stands deferred and to be relisted on 27.10.2009.			

25	Case No.:19/29/81-ALC2/2008	Party Name:AREVA T & D INDIA LIMITED	Meet No/Date:22/81-ALC2/2009 01.09.2009	Status:Deferred and Re-indexed
	HQ File :01/81/050/00436/AM09/	RLA File :04/24/040/00298/AM08/	Lic.No/Date:0410099018 06.10.2008	Defer Date:01.09.2009

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 22/81 scheduled to be held on 01.09.2009 but actually held on 09.09.2009. The committee observed that the case is under examination of DHI. The case stands deferred and to be relisted on 27.10.2009.

26	Case No.: 20/29/81-ALC2/2008	Party Name:AREVA T & D INDIA LIMITED	Meet No/Date:22/81-ALC2/2009 01.09.2009	Status:Deferred and Re-indexed
	HQ File :01/81/050/00437/AM09/	RLA File :04/24/040/00420/AM08/	Lic.No/Date:0410099019 06.10.2008	Defer Date:01.09.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 22/81 scheduled to be held on 01.09.2009 but actually held on 09.09.2009. The committee observed that the case is under examination of DHI. The case stands deferred and to be relisted on 27.10.2009.			

27	Case No.: 21/29/81-ALC2/2008	Party Name:STERLITE INDUSTRIES (INDIA) LTD.	Meet No/Date:22/81-ALC2/2009 01.09.2009	Status:Deferred and Re-indexed
	HQ File :01/81/050/00438/AM09/	RLA File :35/24/040/00017/AM09/	Lic.No/Date:3510024822 06.10.2008	Defer Date:01.09.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 22/81 scheduled to be held on 01.09.2009 but actually held on 09.09.2009. The Norms Committee, after deliberating upon the case, decided to call for some information in respect of the subject advance authorisation, as per M/o Mine's O.M. No. 4/(3)/2009-Metal-III dated 30.07.2009. (copy enclosed). The case stands deferred and to be relisted on 27.10.2009.			

28	Case No.: 25/29/81-ALC2/2008	Party Name:MAHENDRA INDUSTRIES	Meet No/Date:22/81-ALC2/2009 01.09.2009	Status:Deferred and Re-indexed
	HQ File :01/81/050/00442/AM09/	RLA File :07/24/040/00372/AM09/	Lic.No/Date:0710060318 07.10.2008	Defer Date:01.09.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 22/81 scheduled to be held on 01.09.2009 but actually held on 09.09.2009. The committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be relisted on 27.10.2009.			

29	Case No.: 30/29/81-ALC2/2008	Party Name:STERLITE INDUSTRIES (INDIA) LTD.	Meet No/Date:22/81-ALC2/2009 01.09.2009	Status:Deferred and Re-indexed
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HQ File :01/81/050/00447/AM09/	RLA File :35/24/040/00018/AM09/	Lic.No/Date:3510024830 10.10.2008	Defer Date:01.09.2009
Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 22/81 scheduled to be held on 01.09.2009 but actually held on 09.09.2009. The Norms Committee, after deliberating upon the case, decided to call for some information in respect of the subject advance authorisation, as per M/o Mine's O.M. No. 4/(3)/2009-Metal-III dated 30.07.2009. (copy enclosed). The case stands deferred and to be relisted on 27.10.2009.			

30	Case No.:42/29/81-ALC2/2008	Party Name:TECHNO TRACK ENGINEERS(PROP. ASHOK R. SONAWANE)	Meet No/Date:22/81-ALC2/2009 01.09.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00459/AM09/	RLA File :31/24/040/00185/AM09/	Lic.No/Date:3110035743 13.10.2008	Defer Date:01.09.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 22/81 scheduled to be held on 01.09.2009 but actually held on 09.09.2009. The Committee observed that the application of the firm is not received despite many reminders. Therefore, the Committee decided to again issue a D.O. reminder to RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 27.10.2009.			

31	Case No.:3/36/81-ALC2/2008	Party Name:L M GLASFIBER (INDIA) PVT LTD	Meet No/Date:22/81-ALC2/2009 01.09.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00518/AM09/	RLA File :07/24/040/00436/AM09/	Lic.No/Date:0710061007 12.11.2008	Defer Date:01.09.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 22/81 scheduled to be held on 01.09.2009 but actually held on 09.09.2009. The committee observed that the reply from the firm is still awaited by C&PC and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be relisted on 27.10.2009.			

32	Case No.:7/36/81-ALC2/2008	Party Name:K.S.INSTRUMENTS PVT.LTD.,	Meet No/Date:22/81-ALC2/2009 01.09.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00522/AM09/	RLA File :07/24/040/00457/AM09/	Lic.No/Date:0710061076 17.11.2008	Defer Date:01.09.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 22/81 scheduled to be held on 01.09.2009 but actually held on 09.09.2009. The committee observed that the reply from the firm is still awaited by MIT and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be relisted on 27.10.2009.			

33	Case No.:19/36/81-ALC2/2008	Party Name:BLOOMENERGY INDIA PRIVATE LIMITED,	Meet No/Date:22/81-ALC2/2009 01.09.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00534/AM09/	RLA File :07/24/040/00453/AM09/	Lic.No/Date:0710061125 18.11.2008	Defer Date:01.09.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 22/81 scheduled to be held on 01.09.2009 but actually held on 09.09.2009. The committee observed that the reply from the firm is still awaited despite several reminders and therefore decided to issue a final reminder to the firm to expedite the reply. If no reply is received before next meeting date, the case will be rejected. The case stands deferred and to be relisted on 27.10.2009.			

34	Case No.:27/36/81-ALC2/2008	Party Name:GYSCOAL ALLOYS LTD.,	Meet No/Date:22/81-ALC2/2009 01.09.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00542/AM09/	RLA File :08/24/040/00164/AM09/	Lic.No/Date:0810076112 20.11.2008	Defer Date:01.09.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 22/81 scheduled to be held on 01.09.2009 but actually held on 09.09.2009. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorisation, as per written comments of M/o Steel vide their U.O. No. 2(13)/2006/TW Vol. V dated 12.08.2009. (copy enclosed). The firm may also refer to note at SION S. No. C-525 for justification. R/A may take suitable consequential action accordingly.			

35	Case No.:8/38/81-ALC2/2008	Party Name:AREVA T & D INDIA LIMITED	Meet No/Date:22/81-ALC2/2009 01.09.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00553/AM09/	RLA File :04/24/040/00118/AM08/	Lic.No/Date:0410100312 25.11.2008	Defer Date:01.09.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 22/81 scheduled to be held on 01.09.2009 but actually held on 09.09.2009. The committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be relisted on 27.10.2009.			

36	Case No.:23/38/81-ALC2/2008	Party Name:RUBY MICA COMPANY PRIVATE LIMITED,	Meet No/Date:22/81-ALC2/2009 01.09.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00585/AM09/	RLA File :02/24/040/00201/AM09/	Lic.No/Date:0210120549 02.12.2008	Defer Date:01.09.2009

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 22/81 scheduled to be held on 01.09.2009 but actually held on 09.09.2009. Based on the recommendations of the representative of DIPP present in the meeting, the Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation as per following modification:-

1. Net weights of 165 Kgs., 357.5 Kgs., 385 Kgs., 742.5 Kgs., 82.5 Kgs., 385 Kgs., 82.5 Kgs., 165 Kgs., 330 Kgs., 357.5 Kgs. & 742.5 Kgs may be specified with the quantities of export products from S.Nos. 1 to 11 respectively.
2. Quantity of import item at S.No.1 may be allowed as 774.2 Kgs. inclusive of 2% wastage.
3. Word "relevant" may be prefixed with the description of import item at S.No.2 and quantity of this item may be allowed as 492.7 Kgs. inclusive of 2% wastage.

R/A may take suitable consequential action accordingly.

37	Case No.:24/38/81-ALC2/2008	Party Name:SU-KAM POWER SYSTEMS LTD.	Meet No/Date:22/81-ALC2/2009 01.09.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00586/AM09/	RLA File :05/24/040/00560/AM09/	Lic.No/Date:0510231987 02.12.2008	Defer Date:01.09.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 22/81 scheduled to be held on 01.09.2009 but actually held on 09.09.2009. The Norms Committee, after deliberating upon the case, decided to call for some information in respect of the subject advance authorisation, as per M/o DHI's U.O. No. 3(88)/2008-TSW(B)/338 dated 27.08.2009. (copy enclosed). The case stands deferred and to be relisted on 27.10.2009.			

38	Case No.:30/38/81-ALC2/2008	Party Name:SHAKUN POLYMERS LIMITED,	Meet No/Date:22/81-ALC2/2009 01.09.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00592/AM09/	RLA File :34/24/040/00159/AM09/	Lic.No/Date:3410022845 04.12.2008	Defer Date:01.09.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 22/81 scheduled to be held on 01.09.2009 but actually held on 09.09.2009. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 27.10.2009.			

39	Case No.:8/42/81-ALC2/2008	Party Name:CARPO ELECTRONIKS LTD,	Meet No/Date:22/81-ALC2/2009 01.09.2009	Status:Deffered and Re-indexed
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	HQ File :01/81/050/00642/AM09/	RLA File :06/24/040/00051/AM09/	Lic.No/Date:0610014848 24.12.2008	Defer Date:01.09.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 22/81 scheduled to be held on 01.09.2009 but actually held on 09.09.2009. As per the information furnished by RA, the committee observed that the AA is issued on repeat basis. Hence, decided to close the case on the part of NC.			

40	Case No.:3/44/81-ALC2/2008	Party Name:STERLITE INDUSTRIES (INDIA) LTD.	Meet No/Date:22/81-ALC2/2009 01.09.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00663/AM09/	RLA File :35/24/040/00023/AM09/	Lic.No/Date:3510025556 05.01.2009	Defer Date:01.09.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 22/81 scheduled to be held on 01.09.2009 but actually held on 09.09.2009. The Norms Committee, after deliberating upon the case, decided to call for some information in respect of the subject advance authorisation, as per M/o Mine's O.M. No. 4/(3)/2009-Metal-III dated 30.07.2009. (copy enclosed). The case stands deferred and to be relisted on 27.10.2009.			

41	Case No.:4/44/81-ALC2/2008	Party Name:TEK ELECTROMECHANICALS PVT LTD	Meet No/Date:22/81-ALC2/2009 01.09.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00664/AM09/	RLA File :31/24/040/00265/AM09/	Lic.No/Date:3110036929 07.01.2009	Defer Date:01.09.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 22/81 scheduled to be held on 01.09.2009 but actually held on 09.09.2009. The committee observed that the reply from the firm is still awaited by MIT and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be relisted on 27.10.2009.			

42	Case No.:5/44/81-ALC2/2008	Party Name:STERLITE INDUSTRIES (INDIA) LTD.	Meet No/Date:22/81-ALC2/2009 01.09.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00665/AM09/	RLA File :35/24/040/00024/AM09/	Lic.No/Date:3510025570 07.01.2009	Defer Date:01.09.2009

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 22/81 scheduled to be held on 01.09.2009 but actually held on 09.09.2009. The Norms Committee, after deliberating upon the case, decided to call for some information in respect of the subject advance authorisation, as per M/o Mine's O.M. No. 4/(3)/2009-Metal-III dated 30.07.2009. (copy enclosed). The case stands deferred and to be relisted on 27.10.2009.

43	Case No.:9/44/81-ALC2/2008	Party Name:SHETRON LTD	Meet No/Date:22/81-ALC2/2009 01.09.2009	Status:Deferred and Re-indexed
	HQ File :01/81/050/00669/AM09/	RLA File :07/24/040/00556/AM09/	Lic.No/Date:0710062327 09.01.2009	Defer Date:01.09.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 22/81 scheduled to be held on 01.09.2009 but actually held on 09.09.2009. The committee observed that the reply do not pertain to this AA and decided to request the firm to furnish the proper reply. The case stands deferred and to be relisted on 27.10.2009.			

44	Case No.:10/44/81-ALC2/2008	Party Name:IMAGE LABELS PVT.LTD.,	Meet No/Date:22/81-ALC2/2009 01.09.2009	Status:Deferred and Re-indexed
	HQ File :01/81/050/00670/AM09/	RLA File :07/24/040/00542/AM09/	Lic.No/Date:0710062372 13.01.2009	Defer Date:01.09.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 22/81 scheduled to be held on 01.09.2009 but actually held on 09.09.2009. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorisation, as per written comments of C&PC vide their O.M. No. 46011/88/2006-PC.II dated 10.04.2007. (copy enclosed). R/A may take suitable consequential action accordingly.			

45	Case No.:20/44/81-ALC2/2008	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:22/81-ALC2/2009 01.09.2009	Status:Deferred and Re-indexed
	HQ File :01/81/050/00680/AM09/	RLA File :11/24/040/00054/AM09/	Lic.No/Date:1110019426 19.01.2009	Defer Date:01.09.2009

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 22/81 scheduled to be held on 01.09.2009 but actually held on 09.09.2009. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorisation, as per written comments of DHI vide their U.O. No. 3(7)/2009/TSW(B)/352 dated 04.09.2009. (copy enclosed).

R/A may take suitable consequential action accordingly.

46	Case No.:1/37/85-ALC3/2008	Party Name:BOVING FOURESS LIMITED,	Meet No/Date:22/81-ALC2/2009 01.09.2009	Status:Deffered and Re-indexed
	HQ File :01/85/050/00254/AM09/	RLA File :07/24/040/00518/AM09/	Lic.No/Date:0710062696 03.02.2009	Defer Date:01.09.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 22/81 scheduled to be held on 01.09.2009 but actually held on 09.09.2009. The committee observed that this case has already been closed by NC in its meeting dated 14.07.2009. Hence, decided to withdraw the case.			

47	Case No.:2/51/81-ALC2/2008	Party Name:IDMC LIMITED	Meet No/Date:22/81-ALC2/2009 01.09.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00748/AM09/	RLA File :34/24/040/00175/AM09/	Lic.No/Date:3410023519 17.02.2009	Defer Date:01.09.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 22/81 scheduled to be held on 01.09.2009 but actually held on 09.09.2009. The committee observed that the case pertains to NC-I. Hence decided to transfer the case to NC-I.			

48	Case No.:4/51/81-ALC2/2008	Party Name:TRANS ENGINEERS INDIA PVT.LTD.	Meet No/Date:22/81-ALC2/2009 01.09.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00750/AM09/	RLA File :31/24/040/00186/AM09/	Lic.No/Date:3110037391 18.02.2009	Defer Date:01.09.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 22/81 scheduled to be held on 01.09.2009 but actually held on 09.09.2009. The committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be relisted on 27.10.2009.			

49	Case No.:7/51/81-ALC2/2008	Party Name:POWER GEAR LTD.	Meet No/Date:22/81-ALC2/2009 01.09.2009	Status:Deffered and Re-indexed
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HQ File :01/81/050/00753/AM09/	RLA File :07/24/040/00613/AM09/	Lic.No/Date:0710063182 20.02.2009	Defer Date:01.09.2009
Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 22/81 scheduled to be held on 01.09.2009 but actually held on 09.09.2009. The committee decided to refer a copy of the reply received from the firm to DHI for examination and comments. The case stands deferred and to be re-listed on 27.10.2009.			

50	Case No.:8/51/81-ALC2/2008	Party Name:INDUSTRIAL METAL POWDERS (INDIA) PVT.LTD.	Meet No/Date:22/81-ALC2/2009 01.09.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00754/AM09/	RLA File :31/24/040/00313/AM09/	Lic.No/Date:3110037424 20.02.2009	Defer Date:01.09.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 22/81 scheduled to be held on 01.09.2009 but actually held on 09.09.2009. Based on the recommendations of the representative of DC(SS1) present in the meeting, the Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation as per following modification:- 1. Quantity of import item may be allowed as 17.42 MT inclusive of 4% wastage. R/A may take suitable consequential action accordingly.			

51	Case No.:16/51/81-ALC2/2008	Party Name:GARGI ENTERPRISES,	Meet No/Date:22/81-ALC2/2009 01.09.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00762/AM09/	RLA File :07/24/040/00638/AM09/	Lic.No/Date:0710063290 26.02.2009	Defer Date:01.09.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 22/81 scheduled to be held on 01.09.2009 but actually held on 09.09.2009. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 27.10.2009.			

52	Case No.:17/51/81-ALC2/2008	Party Name:MOLEX (INDIA) PRIVATE LIMITED,	Meet No/Date:22/81-ALC2/2009 01.09.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00763/AM09/	RLA File :07/24/040/00618/AM09/	Lic.No/Date:0710063292 26.02.2009	Defer Date:01.09.2009

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 22/81 scheduled to be held on 01.09.2009 but actually held on 09.09.2009. The committee observed that the comments from DOT are still awaited and therefore decided to remind them to expedite the same. The case stands deferred and to be relisted on 27.10.2009.

53	Case No.:18/51/81-ALC2/2008	Party Name:PERMASTEELISA (INDIA) PVT. LTD.,	Meet No/Date:22/81-ALC2/2009 01.09.2009	Status:Deferred and Re-indexed
	HQ File :01/81/050/00764/AM09/	RLA File :07/24/040/00614/AM09/	Lic.No/Date:0710063303 26.02.2009	Defer Date:01.09.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 22/81 scheduled to be held on 01.09.2009 but actually held on 09.09.2009. The committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be relisted on 27.10.2009.			

54	Case No.:6/7/81-ALC2/2009	Party Name:PRANITA ENGINEERING SOLUTIONS PRIVATE LIMITED,	Meet No/Date:22/81-ALC2/2009 01.09.2009	Status:Deferred and Re-indexed
	HQ File :01/81/050/00026/AM10/	RLA File :07/24/040/00039/AM10/	Lic.No/Date:0710064492 04.05.2009	Defer Date:01.09.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 22/81 scheduled to be held on 01.09.2009 but actually held on 09.09.2009. On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 27.10.2009: - 1. Information in respect of S.No. 3, 5 & 11 of Standard Deficiency Format – export product wise. 2. Input raw material blanks size without cutting allowance – export product wise. 3. Input raw material blanks weight without cutting allowance – export product wise. 4. Cutting allowance and any other allowance / wastage export product wise.			

55	Case No.:9/7/81-ALC2/2009	Party Name:MAHENDRA INDUSTRIES	Meet No/Date:22/81-ALC2/2009 01.09.2009	Status:Deferred and Re-indexed
	HQ File :01/81/050/00029/AM10/	RLA File :07/24/040/00038/AM10/	Lic.No/Date:0710064535 05.05.2009	Defer Date:01.09.2009

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 22/81 scheduled to be held on 01.09.2009 but actually held on 09.09.2009. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 27.10.2009.

56	Case No.: 12/7/81-ALC2/2009	Party Name:ALSTRONG ENTERPRISES	Meet No/Date:22/81-ALC2/2009 01.09.2009	Status:Deferred and Re-indexed
	HQ File :01/81/050/00032/AM10/	RLA File :05/24/040/00464/AM09/	Lic.No/Date:0510240950 06.05.2009	Defer Date:01.09.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 22/81 scheduled to be held on 01.09.2009 but actually held on 09.09.2009. On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 27.10.2009: - 1. Total thickness of Aluminium Composite Panel with thickness of PE core and aluminum top sheet and aluminum bottom sheet in the Composite Panel, export product-wise. 2. Thickness of Aluminium Colour Coated Top Coil and Bottom Coil i.e. import items at Sl. No.1 & 2 alongwith their quantities in Sq Mtrs. 3. Quantity of import item at S.No.3 in sq.mtrs. 4. Information in respect of items at Sl.Nos. 4, 5 & 11 of SDF, export product-wise.			

57	Case No.: 13/7/81-ALC2/2009	Party Name:ALUPAN COMPOSITEPANELS PVT.LTD.	Meet No/Date:22/81-ALC2/2009 01.09.2009	Status:Deferred and Re-indexed
	HQ File :01/81/050/00033/AM10/	RLA File :05/24/040/00042/AM10/	Lic.No/Date:0510241032 08.05.2009	Defer Date:01.09.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 22/81 scheduled to be held on 01.09.2009 but actually held on 09.09.2009. The committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be relisted on 27.10.2009.			

58	Case No.: 14/7/81-ALC2/2009	Party Name:ALUPAN COMPOSITEPANELS PVT.LTD.	Meet No/Date:22/81-ALC2/2009 01.09.2009	Status:Deferred and Re-indexed
	HQ File :01/81/050/00034/AM10/	RLA File :05/24/040/00044/AM10/	Lic.No/Date:0510241033 08.05.2009	Defer Date:01.09.2009

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 22/81 scheduled to be held on 01.09.2009 but actually held on 09.09.2009. The committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be relisted on 27.10.2009.

59	Case No.:15/7/81-ALC2/2009	Party Name:ALSTOM PROJECTS INDIA LIMITED,	Meet No/Date:22/81-ALC2/2009 01.09.2009	Status:Deferred and Re-indexed
	HQ File :01/81/050/00035/AM10/	RLA File :03/94/040/00065/AM10/	Lic.No/Date:0310519156 08.05.2009	Defer Date:01.09.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 22/81 scheduled to be held on 01.09.2009 but actually held on 09.09.2009. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 27.10.2009.			

60	Case No.:6/15/81-ALC2/2009	Party Name:IDMC LIMITED	Meet No/Date:22/81-ALC2/2009 01.09.2009	Status:Deferred and Re-indexed
	HQ File :01/81/050/00092/AM10/	RLA File :34/24/040/00001/AM10/	Lic.No/Date:3410024191 18.05.2009	Defer Date:01.09.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 22/81 scheduled to be held on 01.09.2009 but actually held on 09.09.2009. Based on the recommendations of the representative of DIPP present in the meeting, the Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation as per following modification:- 1. Net weight of export product may be specified as 18454 Kgs. 2. Quantities of import items at S.Nos. 1 & 2 may be allowed as applied for i.e. 6424 Kgs. each inclusive of 3% wastage. R/A may take suitable consequential action accordingly.			

61	Case No.:1/15/81-ALC2/2009	Party Name:DEE DEVELOPMENT ENGINEERS PVT. LTD.	Meet No/Date:22/81-ALC2/2009 01.09.2009	Status:Deferred and Re-indexed
	HQ File :01/81/050/00087/AM10/	RLA File :05/24/040/00156/AM10/	Lic.No/Date:0510244222 23.06.2009	Defer Date:01.09.2009

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 22/81 scheduled to be held on 01.09.2009 but actually held on 09.09.2009. On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 27.10.2009: -

1. Information in respect of S.No. 3, 4, 5, 11 & 13 of Standard Deficiency Letter – export product-wise.
2. Length of Pipes/Tubes at import item S.Nos. 1, 3 & 5.
3. Quantity of pipe fittings at import item at S.No. 2 in Nos.
4. Total piping length of each export product supported by P&I diagram of the system.

62	Case No.:2/15/81-ALC2/2009	Party Name:BHANSALI CABLES & CONDUCTORS (P) LTD.,	Meet No/Date:22/81-ALC2/2009 01.09.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00088/AM10/	RLA File :05/24/040/00140/AM10/	Lic.No/Date:0510244224 23.06.2009	Defer Date:01.09.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 22/81 scheduled to be held on 01.09.2009 but actually held on 09.09.2009. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorisation, as per written comments of DOT vide their U.O. No. 15-33/2009-IP dated 27.08.2009. (copy enclosed). R/A may take suitable consequential action accordingly.			

63	Case No.:7/15/81-ALC2/2009	Party Name:ALCOMEX SPRINGS PRIVATE LIMITED	Meet No/Date:22/81-ALC2/2009 01.09.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00093/AM10/	RLA File :31/24/040/00052/AM10/	Lic.No/Date:3110039008 26.06.2009	Defer Date:01.09.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 22/81 scheduled to be held on 01.09.2009 but actually held on 09.09.2009. Based on the recommendations of the representative of DIPP present in the meeting, the Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation as per following modification:- 1. Quantities of import items at S.No.1 to 11 may be allowed as 5626 Kgs., 5936 Kgs., 11861 Kgs., 9829 Kgs., 5907 Kgs., 17833 Kgs., 23850 Kgs., 32938 Kgs., 33776 Kgs., 30939 Kgs. & 15492 Kgs. respectively inclusive of 6% wastage. 2. Quantities of import items at S.No. 12 & 13 put together may be allowed within 2 % of FOB value of exports R/A may take suitable consequential action accordingly.			

64	Case No.:10/15/81-ALC2/2009	Party Name:ITP INFOTECH PRIVATE LTD	Meet No/Date:22/81-ALC2/2009 01.09.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00096/AM10/	RLA File :05/24/040/00187/AM10/	Lic.No/Date:0510244848 30.06.2009	Defer Date:01.09.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 22/81 scheduled to be held on 01.09.2009 but actually held on 09.09.2009. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 27.10.2009.			

65	Case No.:11/15/81-ALC2/2009	Party Name:DELTON CABLES LTD.	Meet No/Date:22/81-ALC2/2009 01.09.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00097/AM10/	RLA File :05/24/040/00614/AM09/	Lic.No/Date:0510244874 30.06.2009	Defer Date:01.09.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 22/81 scheduled to be held on 01.09.2009 but actually held on 09.09.2009. On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 27.10.2009: - 1. Export product wise information in respect of items at Sl. Nos. 12 of SDF. 2. Voltage ratings of cables.			

66	Case No.:12/15/81-ALC2/2009	Party Name:BHANSALI CABLES & CONDUCTORS (P) LTD.,	Meet No/Date:22/81-ALC2/2009 01.09.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00098/AM10/	RLA File :05/24/040/00641/AM09/	Lic.No/Date:0510244879 30.06.2009	Defer Date:01.09.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 22/81 scheduled to be held on 01.09.2009 but actually held on 09.09.2009. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorisation, as per written comments of DOT vide their U.O. No. 15-35/2009-IP dated 03.09.2009. (copy enclosed). R/A may take suitable consequential action accordingly.			

67	Case No.:8/15/81-ALC2/2009	Party Name:R.K.POLYMERS	Meet No/Date:22/81-ALC2/2009 01.09.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00094/AM10/	RLA File :13/24/040/00007/AM10/	Lic.No/Date:1310029212 30.06.2009	Defer Date:01.09.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 22/81 scheduled to be held on 01.09.2009 but actually held on 09.09.2009. On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 27.10.2009: - 1. Export product wise information in respect of items at Sl. Nos. 12 of SDF. 2. Voltage ratings of cables.			

68	Case No.:13/15/81-ALC2/2009	Party Name:MMTC LIMITED	Meet No/Date:22/81-ALC2/2009 01.09.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00099/AM10/	RLA File :05/24/040/00164/AM10/	Lic.No/Date:0510244977 01.07.2009	Defer Date:01.09.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 22/81 scheduled to be held on 01.09.2009 but actually held on 09.09.2009. The Norms Committee, after deliberating upon the case, decided to call for some information in respect of the subject advance authorisation, as per M/o Steel's U.O. No. 2(5)/2008-TW(pt.) dated 09.09.2009. (copy enclosed). The case stands deferred and to be relisted on 27.10.2009.			

69	Case No.:14/15/81-ALC2/2009	Party Name:DEE DEVELOPMENT ENGINEERS PVT. LTD.	Meet No/Date:22/81-ALC2/2009 01.09.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00100/AM10/	RLA File :05/24/040/00177/AM10/	Lic.No/Date:0510244978 01.07.2009	Defer Date:01.09.2009

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 22/81 scheduled to be held on 01.09.2009 but actually held on 09.09.2009. On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 27.10.2009: -

1. Information in respect of S.No. 3, 4, 5, 11 & 13 of Standard Deficiency Letter – export product-wise.
2. Length of Alloy Steel Seamless Pipes at import item S.No. 1.
3. Total piping length of each export product supported by P&I diagram of the system

70	Case No.:9/15/81-ALC2/2009	Party Name:TATA BP SOLAR INDIA LTD.	Meet No/Date:22/81-ALC2/2009 01.09.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00095/AM10/	RLA File :07/24/040/00125/AM10/	Lic.No/Date:0710065695 01.07.2009	Defer Date:01.09.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 22/81 scheduled to be held on 01.09.2009 but actually held on 09.09.2009. Firm's representative appeared before the committee to explain their products and processes. After the PH, the committee observed that MN&RE has recommended the approval of the case with 3% wastage. However, the Norms Committee, after deliberating upon the case after the PH, decided to ratify the norms in respect of the subject advance authorisation with 2% wastage. R/A may take suitable consequential action accordingly.			

71	Case No.:15/15/81-ALC2/2009	Party Name:PEARL INSULATIONS PVT. LIMITED	Meet No/Date:22/81-ALC2/2009 01.09.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00101/AM10/	RLA File :07/24/040/00081/AM10/	Lic.No/Date:0710065721 02.07.2009	Defer Date:01.09.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 22/81 scheduled to be held on 01.09.2009 but actually held on 09.09.2009. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 27.10.2009.			

72	Case No.:16/15/81-ALC2/2009	Party Name:OIL COUNTRY TUBULAR LIMITED	Meet No/Date:22/81-ALC2/2009 01.09.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00102/AM10/	RLA File :09/24/040/00120/AM10/	Lic.No/Date:0910038413 03.07.2009	Defer Date:01.09.2009

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 22/81 scheduled to be held on 01.09.2009 but actually held on 09.09.2009. Based on the recommendations of the representative of DIPP present in the meeting, the Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation as per following modification:-

1. Description of export product may be modified as "Integral Heavy weight drill pipe of size 3-1/2" OD, length 31 ft to 32 ft (9.45 mtrs. to 9.76 mtrs.) having coating thickness of 125 to 225 Microns".
2. Description of import item at S.No.1 may be modified as under:
"Hollow Bar of dia 4" OD, length 8.347 meters".
3. Quantity of import item at S.No.1 may be allowed as 150 Nos. after taking clue from SION at S.No.C-2038.
4. Quantities of import items at S.Nos. 2 & 3 may be allowed as per SION at S.No.C-2038.

R/A may take suitable consequential action accordingly.

73	Case No.:17/15/81-ALC2/2009	Party Name:SHUBHLAXMI METALS & TUBES PVT.LTD.	Meet No/Date:22/81-ALC2/2009 01.09.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00103/AM10/	RLA File :03/95/040/00155/AM10/	Lic.No/Date:0310527168 06.07.2009	Defer Date:01.09.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 22/81 scheduled to be held on 01.09.2009 but actually held on 09.09.2009. On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 27.10.2009: - 1. OD of export product and item of import. 2. Manufacturing process with wastage claimed at each stage of manufacturing with complete justification supported by documentary evidence / drawings.			

74	Case No.:18/15/81-ALC2/2009	Party Name:BHANSALI CABLES & CONDUCTORS (P) LTD.,	Meet No/Date:22/81-ALC2/2009 01.09.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00104/AM10/	RLA File :05/24/040/00618/AM09/	Lic.No/Date:0510245201 06.07.2009	Defer Date:01.09.2009

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 22/81 scheduled to be held on 01.09.2009 but actually held on 09.09.2009. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorisation, as per written comments of DOT vide their U.O. No. 15-36/2009-IP dated 27.08.2009. (copy enclosed).

R/A may take suitable consequential action accordingly.

75	Case No.:19/15/81-ALC2/2009	Party Name:BHANSALI CABLES & CONDUCTORS (P) LTD.,	Meet No/Date:22/81-ALC2/2009 01.09.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00105/AM10/	RLA File :05/24/040/00643/AM09/	Lic.No/Date:0510245202 06.07.2009	Defer Date:01.09.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 22/81 scheduled to be held on 01.09.2009 but actually held on 09.09.2009. Based on the recommendations of the representative of DIPP present in the meeting, the Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation as per following modification:- 1. Net weight of export products from S.Nos. 1 to 16 may be specified as 304 Kgs., 485 Kgs., 1022 Kgs., 750 Kgs., 2521 Kgs., 3256 Kgs., 389 Kgs., 1860 Kgs., 11450 Kgs., 1415Kgs., 2030 Kgs., 4456 Kgs., 16424 Kgs., 36723 Kgs., 21325 Kgs. & 1506 Kgs. respectively. 2. Words "Alloy Wire and Copper Scrap" may be deleted from the description of import item at S.No.1 and its quantity may be allowed as 77946 Kgs. inclusive of 1 % Wastage 3. Quantities of import items at S.No.2 & 4 may be allowed as 1.05 Kgs/Kg content in the export product. 4. Quantities of import items at S.No.3 & 5 may be allowed as applied for i.e. 8281.23 Kgs & 16047.8 Kgs respectively in inclusive of 5 % wastage. R/A may take suitable consequential action accordingly.			

76	Case No.:20/15/81-ALC2/2009	Party Name:BHANSALI CABLES & CONDUCTORS (P) LTD.,	Meet No/Date:22/81-ALC2/2009 01.09.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00106/AM10/	RLA File :05/24/040/00171/AM10/	Lic.No/Date:0510245203 06.07.2009	Defer Date:01.09.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 22/81 scheduled to be held on 01.09.2009 but actually held on 09.09.2009. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorisation, as per written comments of DOT vide their U.O. No. 15-34/2009-IP dated 27.08.2009. (copy enclosed). R/A may take suitable consequential action accordingly.			

PART A –DEFFER

S.No.11

Case No. A-18	M/S Zenstar Impex, Mumbai
Meeting No.22/81	F.No.01/81/162/411/AM09/DES-II
Dated 01-09-2009	RLA F.No.03/95/40/0242/AM09
	CIF value applied for A/A Rs.18,48,65,520/-

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 22/81 scheduled to be held on 01.09.2009 but actually held on 09.09.2009. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorisation, as per written comments of M/o Steel vide their U.O. No. 2(13)/2006-TW(Vol.VI) dated 09.09.2009. (copy enclosed).

R/A may take suitable consequential action accordingly.

PART –AR-DEFFER

S.No36

Case No.A R- 46	M/s Sietz Technologies India Pvt.Ltd.
Meeting No.22/81	F.No.01/81/50/177/AM07/DES-II
Dated: 01-09-2009	Advance Licence No 0510183784 dt 31-05-2006
	RLA F.No. 05/24/040/180/AM07

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 22/81 scheduled to be held on 01.09.2009 but actually held on 09.09.2009. Based on the recommendations of the representative of DC(SSI) present in the meeting, the Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation as per following modification:-

1. Quantity of import item No. 1, 7, 13, 19 & 25 may be allowed as 1.40 Sq. Mtr./Sq. Mtr. content in the export product.
2. Quantity of import item No. 2, 3, 8, 9, 14, 15, 20, 21, 26, 27, 31, 32, 33 & 34 may be allowed as 1.13 kg./kg. content in the export product.
3. Quantity of import item No. 4, 5, 6, 10, 11, 12, 16, 17, 18, 22, 23, 24, 28, 29, 30 & 35 may be allowed on net-to-net basis.

The Regional Authority may take necessary action accordingly.

S.No.37

Case No. AR-9	M/s Delton Cables Ltd.
Meeting No.22/81/	F.No.01/81/50/659/ AM08/DES-II

Dated 01-09-2009	Advance Licence No.0510212061 dt.14-11-2007
	RLA F.No.05/24/040/603/AM08

]] **Decision :** The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 22/81 scheduled to be held on 01.09.2009 but actually held on 09.09.2009. The committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be relisted on 27.10.2009.

S.No.38

Case No. AR-17	M/s Spaceage Switchgears Ltd., Gurgoan
Meeting No.22/81	F.No.01/81/50/208/AM09/DES-II
Dated 01-09-2009	Advance Licence No.0510220939 dt.26-05-2008
	RLA F.No.05/24/040/114/AM09

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 22/81 scheduled to be held on 01.09.2009 but actually held on 09.09.2009. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorisation, as per written comments of DHI vide their U.O. No. 3(83)/2008/TSW(B)/341 dated 31.08.2009. (copy enclosed).

R/A may take suitable consequential action accordingly.

S.No.39

Case No. AR-20	M/s Crompton Greaves Ltd.
Meeting No.22/81	F.No.01/86/50/217/AM02/DES-VIIDES-II
Dated 01-09-2009	Advance Licence No.0310114303 dt.13.12-2001
	RLA F.No.03/24/42/00104/AM02

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 22/81 scheduled to be held on 01.09.2009 but actually held on 09.09.2009. The committee observed that the case is under examination of DHI. The case stands deferred and to be relisted on 27.10.2009.

S.No.40

Case No. AR-21	M/s Crompton Greaves Ltd.
Meeting No.22/81	F.No.01/86/50/175/AM02/DES-VIIDES-II
Dated 01-09-2009	Advance Licence No.0310114300 dt.13.12-2001
	RLA F.No.03/24/42/001125/AM02

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 22/81 scheduled to be held on 01.09.2009 but actually held on 09.09.2009. The committee observed that the case is under examination of DHI. The case stands deferred and to be relisted on 27.10.2009.

S.No.41

Case No. AR-22	M/s Hallmark Steel Pvt.Ltd.
Meeting No.22/81	F.No.01/81/50/502/AM09/DES-II
Dated 01-09-2009	Advance Licence No.0310492877 dt.04-11-2008
	RLA F.No.03/94/40/00758/AM09

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 22/81 scheduled to be held on 01.09.2009 but actually held on 09.09.2009. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorisation, as per written comments of M/o Steel vide their U.O. No. 2(5)/2008-TW dated 27.08.2009. (copy enclosed).

R/A may take suitable consequential action accordingly.

S.No.42

Case No. AR-23	M/s Hallmark Steel Pvt.Ltd.
Meeting No.22/81	F.No.01/81/50/674/AM09/DES-II
Dated 01-09-2009	Advance Licence No.0310502515 dt.16-01-2009
	RLA F.No.03/94/40/009228/AM09

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 22/81 scheduled to be held on 01.09.2009 but actually held on 09.09.2009. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorisation, as per written comments of M/o Steel vide their U.O. No. 2(5)/2008-TW dated 27.08.2009. (copy enclosed).

R/A may take suitable consequential action accordingly.

PART –B –DEFFER

s.No.4

Case No. B-1	M/s Vimlesh Industries Pvt.Ltd.
Meeting No.22/81	F.No.01/81/162/698/AM9/DES-II
Dated 01-09-2009	

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 22/81 scheduled to be held on 01.09.2009 but actually held on 09.09.2009. The committee observed that the case has already been referred to DEPB committee. Hence, decided to withdraw the case on the part of NC. The case stands deferred and to be relisted on 27.10.2009.

PART –C- DEFFER

S.No.32

Case No. C-11	M/S Vijai Electricals Ltd..
Meeting No.22/81	F.No.01/81/162/1052/AM08/DES-II
Dated: 01-09-2009	

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 22/81 scheduled to be held on 01.09.2009 but actually held on 09.09.2009. The committee observed that the team of technical members could not finalize the visit and decided to refer the file to DHI for examination and comments. The case stands deferred and to be relisted on 27.10.2009.

S. No. 33

Case No. C - 7	M/s Reychem RPG Ltd.
Meeting No.22/81	F.No.01/81/162/886/AM08/DES-II
Dated: 01-09-2009	Advance Lic.NO.0310340407 dt.21-07-2005
	RLA.F.No.03/95/039/0003/AM06

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 22/81 scheduled to be held on 01.09.2009 but actually held on 09.09.2009. The committee observed that the case is under examination of DIPP. The case stands deferred and to be relisted on 27.10.2009.

S.No.34

Case No. C-7	M/s Wartsila India Ltd. Raigad, Through Office of the Development Commissioner, (SEEPZ Special Economic Zone), Mumbai
Meeting No.22/81	F.No.01/81/162/166/AM10/DES-II
Dated 01-09-2009	

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 22/81 scheduled to be held on 01.09.2009 but actually held on 09.09.2009. The committee observed that the case is under examination of DHI. The case stands deferred and to be relisted on 27.10.2009.

S.No.35

Case No. C-8	M/s Steel Strips Wheel Ltd., Chandigarh
Meeting No.22/81	F.No.01/81/162/647/AM08/DES-II
Dated 01-09-2009	

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 22/81 scheduled to be held on 01.09.2009 but actually held on 09.09.2009. The committee observed that the case pertains to NC-I. Hence decided to transfer the case to NC-I.

PART –D –DEFER

S.No.9

Case No. D-2	M/s AIA Engineering Ltd. Ahmedabad received through EEPC India ,Kolkakta
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Meeting No.22/81	F.No.01/81/162/174/AM10/DES-II
Dated 01-09-2009	

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 22/81 scheduled to be held on 01.09.2009 but actually held on 09.09.2009. The committee observed that the case is under examination of DHI. The case stands deferred and to be relisted on 13.10.2009.

S.No.10

Case No. D-3	M/s Star Wire (India) Ltd. Ballabgarh received through EEPC India, Kolkata
Meeting No.22/81	F.No.01/81/162/175/AM10/DES-II
Dated 01-09-2009	

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 22/81 scheduled to be held on 01.09.2009 but actually held on 09.09.2009. The committee observed that the case is under examination of M/o Steel. The case stands deferred and to be relisted on 27.10.2009.
